

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.162/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/20210- Central Tax (Rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 30.10.2019 between Ostro Kannada Power Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : 19.7.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Ostro Kannada Power Private Limited (OKPPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Parties Present : Shri Mridul Gupta, Advocate, OKPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking an appropriate adjustment/compensation to offset the financial/ commercial impact of Change in Law events on account of the increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/20210- Central Tax (Rate) dated 30.9.2021 in terms of Article 12 of the Power Purchase Agreement dated 30.10.2019 executed between the Petitioner and SECI.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents; and
 - (b) The Petitioner to serve a copy of the Petition on the Respondents immediately, and the Respondents to file their reply to the Petition, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within six weeks thereafter.
3. The Petition shall be listed for hearing on **8.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**